CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Ph: 011-26189709, Fax-011-20904365

Petition No. 502/TT/2024

Date: 9.5.2025

To,

Shri Moh. Mohsin, Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (Conduct of Business)

Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of transmission tariff from COD to 31.3.2024 for transmission assets (2 nos.) under "Provision of

Spare Transformer & Reactor" in North Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:

- i. Submit the RLDC certificate and CEA certificate for the instant assets.
- ii. Submit the detailed calculation of Notional IDC claimed in the instant petition.
- iii. Submit the readable/ legitimate copy of Indian Meteorological Department, excess rainfall data for the period where delay is sought in the Petition.
- iv. Provide the Revised Cost Estimate (RCE) for the subject assets as mentioned in the Petition.
- v. Submit detail justification for variation in FR apportioned cost Vs estimated competition cost of the asset.
- vi. Submit liability flow statement of the asset.
- vii. Submit details of any LD recovered during the commissioning of the project and its adjustment, if any.
- viii. Confirm whether there is no further additional information required to be submitted by the Petitioner.

- ix. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)